

**COURT-I**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**Appeal No. 158 of 2014 &  
IA-254 of 2014**

**Dated : 2<sup>nd</sup> July, 2014**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. Rakesh Nath, Technical Member**

**In the matter of:**

**M/s Sponge Udyog Pvt. Ltd.**

**....Appellant(s)**

**Versus**

**Odisha Electricity Regulatory  
Commission & Anr.**

**..Respondent (s)**

Counsel for the Appellant (s) :

Mr. M.G. Ramachandran  
Mr. Avinash Menon  
Mr. Suraj Samdarshi  
Mr. Arvind Kumar Dubay

Counsel for the Respondent(s) :

Mr. Hasan Murtaza for R.2

**ORDER**

Admit. Mr. Hasan Murtaza, the learned counsel takes notice on behalf of Respondent No.2. Notice be issued to the other Respondents returnable on 24.07.2014. Dasti service is permitted. Registry is also directed to issue notice to the other Respondents.

**I.A. No. 254 of 2014  
(Appl. for Stay)**

Pending disposal of the Appeal, no coercive action be taken.

Post the matter on **24.07.2014.**

**(Rakesh Nath)  
Technical Member**

**(Justice M. Karpaga Vinayagam)  
Chairperson**

ts/js